

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN STARRED QUESTION NO.174**  
TO BE ANSWERED ON 21.06.2019

**SEXUAL ABUSE AT SHELTER HOMES**

174. SHRI N.K. PREMACHANDRAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the cases registered under The Protection of Children from Sexual Offences (POCSO) Act, 2012 during the last five years;
- (b) whether the Government has taken note of the sharp increase in the cases of sexual offences against the children and if so, the details thereof;
- (c) whether the Government has initiated any action plan for establishment of special courts for timely disposal of the cases registered under POCSO and if so, the details of the action taken thereto;
- (d) whether the Government has proposed to launch awareness programmes for shaping public opinion against such offences, if so, the details of the action taken thereon; and
- (e) the details of POCSO cases disposed off by the Courts during the last five years, State/UT-wise?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) As per the information provided by Ministry of Home Affairs, a total of 34,449, 34505 and 36,022 cases were registered under Protection of Children from Sexual Offences (POCSO) Act, 2012 during the years 2014, 2015 and 2016 respectively, accounting for increase of 0.2% in 2015 over 2014 and 4.4% in 2016 over 2015. State/UT-wise cases registered under POCSO Act, 2012 during 2014-16 is enclosed as **Annexure-I**. The Ministry of Women and Child Development had introduced the Protection of Children from Sexual Offences (POCSO) Act 2012, as a special law to protect children from sexual abuse and exploitation. NCRB started collecting the data/statistics with respect to the cases of crime falling within the purview of POCSO Act, 2012 with effect from 2014 only.

(c) A provision already exists under Section 28 of the Protection of Children from Sexual Offences (POCSO) Act, 2012 to designate Special Court for each district for speedy trial to try the offences.

(d) Section 43 of the POCSO Act provides that the Central Government and every State Government shall take all measures to give wide publicity to the provisions of the Act. In accordance with this the Ministry of Women and Child Development (MWCD), has taken various steps from time to time to create awareness of the provisions of the POCSO Act through electronic and print media, consultations, workshops and training programmes with stakeholders concerned. Further, National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCRs) are also mandated to monitor the implementation of the POCSO Act, 2012. Further Ministry of Home Affairs (MHA) has been issuing various advisories from time to time to all States and UTs for implementation of the existing laws vigorously and advising therewith other measures to be taken for prevention of crimes against children.

(e) As per information provided by Ministry of Home Affairs a total of 7,731, 10,776 and 11,121 cases under POCSO Act, 2012 have been disposed off by the Courts. State/UT-wise list indicating the number of court cases disposed off under POCSO Act, 2012 during 2014-16 is enclosed as **Annexure-II**.

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## Annexure-I

**STATEMENT REFERRED TO IN PART (A) AND (B) OF REPLY TO LOK SABHA UN-STARRED QUESTION NO.174 FOR ANSWER ON 21.06.2019 RAISED BY SHRI N.K. PREMACHANDRAN REGARDING 'SEXUAL ABUSE AT SHELTER HOMES' INDICATING NUMBER OF POCSO CASES REGISTERED (CR) DURING 2014-2016**

SL	State/UT	2014	2015	2016
		CR	CR	CR
1	Andhra Pradesh	932	1054	830
2	Arunachal Pradesh	56	54	59
3	Assam	506	819	821
4	Bihar	191	187	233
5	Chhattisgarh	1684	1656	1570
6	Goa	107	79	75
7	Gujarat	613	1609	1408
8	Haryana	707	988	1020
9	Himachal Pradesh	209	206	205
10	Jammu & Kashmir	45	30	25
11	Jharkhand	112	182	348
12	Karnataka	1380	1526	1565
13	Kerala	1392	1486	1848
14	Madhya Pradesh	4995	4624	4717
15	Maharashtra	3926	4816	4815
16	Manipur	50	43	43
17	Meghalaya	118	167	151
18	Mizoram	165	169	167
19	Nagaland	17	15	27
20	Odisha	1126	1372	1928
21	Punjab	652	666	596
22	Rajasthan	1327	1311	1479
23	Sikkim	70	55	92
24	Tamil Nadu	1065	1544	1583
25	Telangana	924	1394	1158
26	Tripura	245	133	156
27	Uttar Pradesh	8009	4541	4954
28	Uttarakhand	189	168	218
29	West Bengal	1291	1504	2132
	<b>TOTAL STATE(S)</b>	<b>32103</b>	<b>32398</b>	<b>34223</b>
30	A & N Islands	29	39	49
31	Chandigarh	49	62	51
32	D&N Haveli	2	15	11
33	Daman & Diu	1	5	10
34	Delhi UT	2240	1936	1620
35	Lakshadweep	1	1	5
36	Puducherry	24	49	53
	<b>TOTAL UT(S)</b>	<b>2346</b>	<b>2107</b>	<b>1799</b>
	<b>TOTAL (ALL INDIA)</b>	<b>34449</b>	<b>34505</b>	<b>36022</b>

**Annexure-II****STATEMENT REFERRED TO IN PART (E) OF REPLY TO LOK SABHA UN-STARRED QUESTION NO.174 FOR ANSWER ON 21.06.2019 RAISED BY SHRI N.K. PREMACHANDRAN REGARDING 'SEXUAL ABUSE AT SHELTER HOMES' INDICATING NUMBER OF POCSO CASES DISPOSED OFF DURING 2014-2016**

SL	State/UT	2014	2015	2016
		CDOC	CDOC	CDOC
1	Andhra Pradesh	298	529	589
2	Arunachal Pradesh	2	0	1
3	Assam	20	40	122
4	Bihar	82	59	49
5	Chhattisgarh	548	1087	959
6	Goa	8	37	55
7	Gujarat	45	61	67
8	Haryana	535	451	451
9	Himachal Pradesh	69	90	112
10	Jammu & Kashmir	17	24	17
11	Jharkhand	23	50	85
12	Karnataka	132	235	283
13	Kerala	142	204	250
14	Madhya Pradesh	2375	2709	2569
15	Maharashtra	734	908	1093
16	Manipur	0	4	9
17	Meghalaya	7	7	35
18	Mizoram	41	116	56
19	Nagaland	2	6	11
20	Odisha	104	289	331
21	Punjab	290	440	292
22	Rajasthan	382	345	392
23	Sikkim	29	29	17
24	Tamil Nadu	232	390	734
25	Telangana	238	475	315
26	Tripura	57	64	77
27	Uttar Pradesh	572	1342	1454
28	Uttarakhand	42	119	42
29	West Bengal	184	106	225
	<b>TOTAL STATE(S)</b>	<b>7210</b>	<b>10216</b>	<b>10692</b>
30	A & N Islands	7	0	7
31	Chandigarh	45	37	42
32	D&N Haveli	0	1	7
33	Daman & Diu	3	0	0
34	Delhi UT	466	520	373
35	Lakshadweep	0	0	0
36	Puducherry	0	2	0
	<b>TOTAL UT(S)</b>	<b>521</b>	<b>560</b>	<b>429</b>
	<b>TOTAL (ALL INDIA)</b>	<b>7731</b>	<b>10776</b>	<b>11121</b>

